

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A No. 62/IA/2023 in Petition No. 149/MP/2015**

Subject : Interlocutory Application seeking implementation of judgment dated 25.7.2023 passed by Hon'ble APTEL in Appeal No. 185 of 2017 for rehearing the issue of O&M expenses in Petition No. 149/MP/2015 pursuant to the above APTEL Order.

Petitioner : NLCIL

Respondents : TANGEDCO & Ors.

Date of Hearing : **15.9.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand Ganesan, Advocate, NLCIL  
Ms. Swapna Seshadri, Advocate, NLCIL  
Ms. Ritu Apurva, Advocate, NLCIL  
Shri Karthikeyan, Advocate, NLCIL  
Shri Sarthak Sareen, Advocate, NLCIL  
Shri Suresh Suman, NLCIL  
Shri Vinay Sobit, NLCIL  
Shri Tulasi Kumar, NLCIL  
Shri Akansh, NLCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present IA has been filed seeking implementation of the APTEL judgment dated 25.7.2023 in Appeal No. 185 of 2017 (filed by the Petitioner against the Commission's order dated 20.3.2017 in Petition No. 149/MP/2015), wherein, the said order has been set-aside and remanded to the Commission for fresh consideration of the issue of O&M expenses on transfer price of lignite for the period 2009-14. Accordingly, the learned counsel for the Petitioner submitted that the IA may be admitted.

2. The learned counsel for the Respondent TANGEDCO requested for time to file its reply on the 'maintainability' of the IA.

3. After hearing the learned counsel for the parties, the Commission directed the Respondent TANGEDCO to file its reply on 'maintainability' as well as on 'merits' by **9.10.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by



**23.10.2023.** Pleadings shall be completed by the parties, within the due dates mentioned, and no extension of time shall be granted.

4. The IA (along with Petition No.149/MP/2015) shall be listed for hearing on **27.10.2023.**

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

